

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:2307

ANSWERED ON:11.03.2010

COMPLAINTS REGARDING SALE OF SPURIOUS FERTILIZERS AND INSECTICIDES

Gawali Patil Smt. Bhavana Pundlikrao ;Mahendrasinh Shri Chauhan ;Pratap Narayanrao Shri Sonawane

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether a large number of complaints were received from farmers and others regarding sale of spurious fertilizers and insecticides;
- (b) if so, the details thereof alongwith the action taken by the Government thereon;
- (c) whether the Government has formulated any policy for compensating the farmers in the event of losses due to use of such inputs;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (e): The sale, manufacturing etc. of fertilizers are regulated under the provisions of Fertiliser (Control) Order, (FCO) 1985, an order under the Essential Commodities Act, 1955. The specifications of various fertilizers have been laid down in Schedule of FCO, 1985. The Order prohibits manufacture and sale of fertilizers, which are not of prescribed standard.

The inspection of quality is a continuous process. There are 68 fertiliser quality control laboratories in the country to test the quality of fertilizers including the four laboratories of the Government of India namely Central Fertiliser Quality Control and Training Institute at Faridabad and three regional laboratories at Bomaby, Kalyani and Chennai. The State Governments are the enforcement agencies and are adequately empowered to take appropriate action against the offenders in terms of provisions contained in FCO, 1985 including for violation, if any in the quality of fertilizers.